

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No:915/97

Date of Decision: 1.12.97

Shri S.D.Kulkarni..... Applicant.

Shri Suresh Kumar..... Advocate for
Applicant.

Versus

Union of India and others..... Respondent(s)

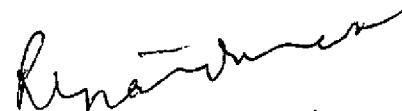
Shri Wadhavkar for
Shri M.I. Sethna..... Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri. P.P. Srivastava, Member (A)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?


(R.G. Vaidyanatha)
Vice Chairman.

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, MUMBAI:1

Original Application No. 915/97.

Monday the 1st day of December 1997.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri P.P. Srivastava, Member (A)

S.D. Kulkarni
Residing at
Siddharth Apartment
Vadavli Station,
Ambernath (E)

... Applicant.

By Advocate Shri Suresh Kumar.

V/s.

Union of India through
the Secretary Ministry of Finance
Department of Revenue,
North Block, New Delhi.

Commissioner of Central Excise
Commissioner ate -11,
Piramal Chamber,
Jijibhoy Lane, Parel, Mumbai.

Commissioner of Central Excise
Commissionerate -1
New Central Excise Building,
Churchgate, Mumbai.

... Respondents.

By Advocate Shri Wadhavkar for Shri M.I. Sethna.

O R D E R (ORAL)

(Per Shri Justice R.G.Vaidyanatha, Vice Chairman)

This is an application filed under Section 19
of the Administrative Tribunals Act, challenging the
charge sheet and praying for other reliefs. Since the point
involved is a short one, we have heard both sides.

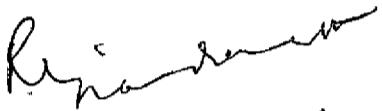
As far as the prayer regarding quashing
the charge sheet is concerned, the learned counsel
for the respondents submits that the enquiry has been
completed and the matter is pending before the
disciplinary authority to take a decision. We notice
that the matter is pending for the last three years
before the Disciplinary authority and still it is
pending. We only expect that the Disciplinary

: 2 :

should expedite in taking a final decision on the charge sheet. The learned counsel for the applicant submitted that he is satisfied if the enquiry is expedited.

In the result, the O.A. is disposed of at the admission stage with a direction to the Disciplinary authority to expedite in taking final decision on the charge sheet and pass final order within four months from today. No costs.


(P.P. Srivastava)
Member (A)


(R.G. Vaidyanatha)
Vice Chairman

NS